

एक बात की तरफ में धीर तबज्वह  
दिलाना चाहता हूँ। प्राप्रैसिव लेजिस्लेशन  
वर्कर्स के फायदे के लिए होते हैं, जैसे कि यह  
बिल भी है। जहाँ वर्कर्स ज्यादा भारगनाइज्ड  
हैं और ज्यादा तावाब में हैं, वहाँ मूस्तलिफ  
पार्टियो—कम्प्यूनिस्ट पार्टी, आई० एन० टी०  
बू० सी० वर्ग—के जरिये उन तक लबरे  
पहुच जाती हैं और उनको मालूम हो जाता  
है कि पार्लियामेंट में उनके फायदे के लिये कानून  
पास किया गया है। लेकिन कितनी ही जगह  
वर्कर्स स्कैंडल हैं और उनको बड़ी देर के बाद  
इन कानूनों का पता चलता है। फिर इंडस्ट्री  
में तो वर्कर्स भारगनाइज्ड हैं, लेकिन टेनासी  
लेजिस्लेशन के बारे में—यहाँ उसका कोई  
वाल्यूक नहीं है, लेकिन मैं उदाहरण के तौर  
पर बताना चाहता हूँ—टेनाट्स का बहुत देर के  
बाद पता चलता है, क्योंकि वे डिस्ट्रिक्ट भर  
में फैले होते हैं और इम तरह वह उस नेजि-  
स्लेशन से फायदा नहीं उठा सकते हैं। लेकिन  
इस किस्म के कानूनों पर भी यह बात लागू  
होती है। इस में यह प्राविजन रखा गया है  
कि इस बिल के एम्बेड्डेड को फैंक्टरी में लगाया  
जाय। यह काफी नहीं है। मैं समझता हूँ कि  
कमिश्नर के स्टाफ और लेबर आफिसर्स की  
यह इयूटी है कि वे वर्कर्स में जायें—जो  
पार्टिया वर्कर्स में जाती है वे अपने मतलब के  
लिए जाती हैं—और उन लोगों को एक्सप्लेन  
करे कि यह कानून पास हुआ है आप इससे  
फायदा उठा सकते हैं। यह कोई ऐसी बात  
नहीं है, जो कि नहीं हो सकती है। आन्डर  
लेबर डिपार्टमेंट लेबर कमिश्नर और लेबर  
आफिसर्स वर्गह वर्कर्स के फायदे के लिये हैं  
इसलिये वर्कर्स को इन्फार्म करना उनका  
कर्ज होना चाहिए।

यह बताया गया है—और मुझे सुन कर  
बड़ी हैरानी हुई है—कि एम्प्लायर्स जो  
रिटर्न्स इनको भेजनी हानी है नहीं भेजते हैं।  
इस हाउस में फिगर्स दी गई है कि किसी  
स्टेट में ३३०० में से ८०० से भी कम रिटर्न्स

दी गई है, जिसका मतलब यह है कि सिर्फ  
पच्चीस परसेंट कम्प्लायर्येंस हुई और पचत्तर  
परसेंट नहीं हुई। मैं यह पूछना चाहता हूँ कि  
जिन पचत्तर परसेंट लोगों ने रिटर्न्स नहीं  
भेजी, उनके खिलाफ क्या एक्शन लिया गया।  
क्या उनके खिलाफ मुकदमे चलाए गए। यह  
हो सकता है कि जो पहला आफेंडर हो, उसको  
माफ कर दिया जाए, लेकिन क्या मिनिस्टर  
साहब बतायेंगे कि जिन लोगों ने रिटर्न्स  
नहीं भेजे उन में से कितनों को वार्निंग दी गई  
और उनका एक्सप्लेनेशन माग कर फिर  
उनको माफ किया गया। इस तरह की कोई  
बात नहीं है। इसीलिये मैंने अभी कहा है कि  
हमारे प्राप्रैसिव लेजिस्लेशन पास तो हो जाते  
हैं, लेकिन उन पर भ्रमल नहीं होता है, जिस  
की वजह से वर्कर्स भुगतते हैं।

जैसा कि मुझ से पहले भी कहा गया है,  
मूभावजे की जो लिमिट रखी गई है, वह बहुत  
कम है। मौन पर्सनॉट डिम-एबिलिटी और  
थोड़ी देर की डिम-एबिलिटी के लिये जो स्केल  
रखी गई है, उसमें पहले से तो कुछ सुधार  
हुया है, लेकिन अब भी उसमें कसर है। मुझे  
उम्मीद है कि जब इस सिलसिले में कोई  
काम्प्रिहेंसिव बिल आयेगा जिसकी तरफ  
डिप्टी लेबर मिनिस्टर साहब ने इशारा  
किया है तो उसमें इन बातों की तरफ ध्यान  
रखा जायेगा।

इन शब्दों के माध्यम में इस बिल की  
हिमायत करना हूँ।

15.23 hrs

#### MOTION ON ADDRESS BY PRESIDENT—contd

Mr. Deputy-Speaker We will now  
take up amendments to the motion of  
thanks to the President for his Ad-  
dress

[Mr. Deputy-Speaker]

The question is:

"That at the end of the motion, the following be added, namely.—

'but regret that the Address does not disclose any intention on the part of the Government to check extravagance in travelling allowances of Ministers, while Members of Parliament are being denied barest bus transport facilities to and from Parliament on ground of economy' "

The Lok Sabha divided

Dr. M. S. Aney (Nagpur): I have not been allotted my seat yet. So I could not record my vote. My vote may be added to 'Noes'.

Shri Neewi (Dharwar South): My vote has not been indicated I voted 'No'

Mr. Deputy-Speaker: I will add 2 to the 'Noes'. The result of the division is Ayes 21; Noes 112.

Division No. 1]

AYES

[15-35 hrs.

Awashti, Shri Jagdish  
Beck, Shri Ignace  
Bharucha, Shri Neushir  
Dasgupta, Shri B  
Deb, Shri P G  
Deo, Shri P K  
Dige, Shri

Gaikwad, Shri B K  
Ghodssar, Shri Feteahinb  
Godeora, Shri S C  
Jadhav, Shri  
Jaipal Singh, Shri  
Kamal Singh, Shri  
Mahanty, Shri

Mesani, Shri M R  
Matin, Qan  
Patel, Shri P R  
Singh, Shri L Achaw  
Soren, Shri  
Thakore, Shri M B  
Valvi, Shri

NOES

Abdul Lateef, Shri  
Ambalam, Shri Subblah  
Aney, Dr M S  
Anirudh Sinha, Shri  
Bahadur Singh, Shri  
Banerjee, Shri S K  
Banerji, Shri P B  
Bangshi Thakur, Shri  
Barupal, Shri P S  
Basappa, Shri  
Bhargava, Pandit Thakur Das  
Birbal Singh, Shri  
Boroobah, Shri P C  
Boose, Shri  
Brahm Perkaash, Ch.  
Chaturvedi, Shri  
Chavda, Shri  
Chettiar, Shri R. Ramanathan  
Damani, Shri  
Das, Shri K K  
Das, Shri N T  
Desai, Shri Morris  
Dindod, Shri  
Dinesh Singh, Shri  
Dube, Shri Mulchand  
Dubliab, Shri  
Dwivedi, Shri M.L.  
Elayaperumal, Shri  
Gandhi, Shri M.M.  
Ganga Devi, Shrimati  
Ganpati Rao, Shri

Hajarnava, Shri  
Harrani, Shri Ansar  
Hamada, Shri Subodh  
Jain, Shri A.P  
Jain, Shri M C  
Jhulan Sinha, Shri  
Kasiwari, Shri  
Khan, Shri Osman Ali  
Khan, Shri Sadath Ali  
Kottukapally, Shri  
Kripalani, Shrimati Sucheta  
Krishna, Shri M.R.  
Lachhi Ram, Shri  
Lechman Singh, Shri  
Laxmi Bai, Shrimati  
Malvi, Shri N B  
Majitha, Sardar  
Mansan, Shri  
Mandal, Dr Pashupati  
Manyangadan, Shri  
Mehdi, Shri S.A.  
Mehta, Shri J.R.  
Mehta, Shrimati Krishna  
Misra, Shri R.R.  
Mohiuddin, Shri  
Morarka, Shri  
Nair, Shri C.K.  
Nair, Shri Kuttikrishnan  
Nanjappa, Shri  
Narasimhan, Shri  
Nathwani, Shri

Nayyar, Dr Sushila  
Nehru, Shri Jawaharlal  
Nehru Shrimati Uma  
Neewi, Shri  
Oza, Shri  
Padam Dev, Shri  
Palaniyandy, Shri  
Patel, Sushri Maniben  
Pattabhi Raman, Shri C.R  
Prabhakar, Shri Naval  
Radhamohan Singh, Shri  
Radha Raman, Shri  
Raghunath Saha, Shri  
Raghunath Singh, Shri  
Ram Krishna, Shri  
Ram Saran, Shri  
Rameswamy, Shri K S.  
Ranbir Singh, Ch.  
Rane, Shri  
Rao, Shri Jaganatha  
Roy, Shri Buhwanath  
Sargal, Sardar A.S.  
Samanta, Shri S C.  
Sarbad, Shri Ajit Singh  
Sen, Shri P.O.  
Shankaraiya, Shri  
Sharma, Pandit K.C.  
Siddanayappa, Shri  
Singh, Shri D.N.  
Singh, Shri H.P.  
Sinha, Shri B.P.

Sinha, Shri Gajendra Prasad  
Sinha, Shri Satya Narayan  
Sinha, Shri Satyendra Narayan  
Siva, Dr. Gangadhar  
Snehal, Shri Nardeo  
Someni, Shri  
Sonswane, Shri

Subbanyan, Dr P  
Sunit Prasad, Shri  
Swaran Singh, Sardar  
Tariq, Shri A.M  
Thirumala Rao, Shri  
Thomas, Shri A M

Tiwari, Shri R.S  
Tiwari, Pandit D N  
Umrao Singh, Shri  
Upadhyaya, Shri Shiva Datt  
Wilson, Shri J N

The motion was negatived

Shri D. C. Sharma (Gurdaspur)  
Kindly add my name to the 'Noes'

Mr Deputy-Speaker: It is too late now

15 28 hrs.

[MR. SPEAKER in the Chair]

Mr. Speaker: The question is

"That at the end of the motion, the following be added, namely —

'but regret that Government has failed to control the rising prices of foodgrains and also failed to lay down a definite price policy'

Dr. M. S. Aney: I want to record my vote for 'Noes' As I have not been allotted a seat I could not vote.

Shri B. P. Sinha (Monghyr) Sir, my colour has not come

Mr. Speaker: Dr Aney has voted against What about the hon Member there? Has he voted for or against?

Shri B P. Sinha. I voted against, it does not appear here

Mr Speaker: So, it is another plus

The result of the division is Ayes 35 Noes 116

Division No 2]

[15.41 hrs.]

### AYES

Awasathi Shri Jagadish  
Banerjee, Shri S M  
Barua, Shri Hem  
Beck, Shri Ignace  
Bharucha, Shri Naushir  
Braj Raj Singh Shri  
Chakravarty Shrimati Renu  
Chaudhuri Shri T K  
Dasgupta, Shri B  
Dasaratha Deb, Shri  
Deb Shri P C

Deo Shri P K  
Dige, Shri  
Ghodasar, Shri Fatehauddin  
Ghosal Shri  
Godwara, Shri S C  
Halder Shri  
Jadhav, Shri  
Jaiyal Singh Shri  
Kamal Singh Shri  
Kodiyani Shri  
Mansari Shri M R  
Matun Qazi

Nayar, Shri V P  
Pandey, Shri Sanju  
Panigrahi Shri  
Rao, Shri T B Vittal  
Reddy, Shri Naga  
Singh, Shri L Achwar  
Soren Shri  
Supekar, Shri  
Thakore, Shri M R  
Valvi Shri  
Warner, Shri  
Yadav, Shri

### NOES

Abdul Lateef, Shri  
Alva, Shri Joachim  
Ambalam, Shri Subbiah  
Aney, Dr M S  
Anirudh Sinha, Shri  
Bahadur Singh, Shri  
Banerji, Shri P B  
Bansagi Thakur, Shri  
Barupal, Shri P L  
Basappa, Shri  
Bhargava, Pandit Thakur Das  
Biswal Singh, Shri  
Borooah, Shri P C  
Bose, Shri  
Brahm Fortsch, Ch

Chaturvedi, Shri  
Chavda Shri  
Chettiar, Shri R Ramasathas  
Dalit Singh, Shri  
Damani Shri  
Das, Shri K K  
Das Shri N T  
Datta, Shri Morari  
Dandod, Shri  
Dinesh Singh, Shri  
Dube, Shri Mulchand  
Dubliak, Shri  
Dwivedi, Shri M.L.  
Elayaperumal, Shri  
Gandhi, Shri M M

Ganga Devi Shrimati  
Ganpati Ram Shri  
Ghosh, Shri Atulya  
Hajarnavis, Shri  
Harvanu Shri Anwar  
Hansda Shri Subodh  
Hukam Singh, Sardar  
Jain, Shri A.P  
Jain, Shri M C  
Jhulan Sinha Shri  
Kasiwal, Shri  
Khan Shri Osman Ali  
Khan, Shri Sadath Ali  
Kottukapally, Shri  
Krishna, Shri M.R

Lachri Ram, Shri  
 Lachman Singh, Shri  
 Laxmi Bai, Shrimati  
 Maithi, Shri N. V.  
 Majithia, Sardar  
 Manasa, Shri  
 Mandal, Dr. Pashupati  
 Maniyangadan, Shri  
 Mehdi, Shri S.A.  
 Mehta, Shri J.R.  
 Mehta, Shrimati Krishna  
 Misra, Shri R.R.  
 Mohiuddin, Shri  
 Morarka, Shri  
 Nair, Shri C.K.  
 Nar, Shri Kuttukrishna  
 Nanjappa, Shri  
 Narasimhan, Shri  
 Narayanasamy, Shri R  
 Nathwani, Shri  
 Nayar, Dr. Sushila  
 Nehru, Shri Jawaharlal  
 Nehru, Shrimati Uma  
 Newvi, Shri

Oza, Shri  
 Padman Dev, Shri  
 Patanjandy Shri  
 Patel, Sushri Maniben  
 Patrabai Raman, Shri C.R.  
 Prabhakar, Shri Naval  
 Radhamohan Singh, Shri  
 Radha Ramen, Shri  
 Raghobur Sahai, Shri  
 Raghunath Singh, Shri  
 Ram Kraban, Shri  
 Ram Saran, Shri  
 Ramaswamy, Shri K.S.  
 Ranbur Singh, Ch.  
 Rane, Shri  
 Rao, Shri Jagannatha  
 Roy, Shri Bihwanath  
 Sagal, Sardar A.S.  
 Samanta Shri S.C.  
 Sarbadi, Shri Ajit Singh  
 Sen, Shri P. G.  
 Shankaraya, Shri  
 Sharma, Shri D.C.  
 Siddanajappa, Shri

Singh, Shri D.N  
 Singh, Shri H. P.  
 Sinha, Shri B. P.  
 Sinha, Shri Gajendra Prasad  
 Sinha, Shri Satya Narayan  
 Sinha, Shri Satyendra Narayan  
 Siva, Dr. Gengadhara  
 Srestak, Shri Nardee  
 Somani, Shri  
 Sonawane, Shri  
 Subbarayan, Dr. P.  
 Sumat Prasad, Shri  
 Surya Prasad, Shri  
 Swaran Singh, Sardar  
 Tariq, Shri A.M.  
 Thirumala Rao, Shri  
 Thomas, Shri A.M.  
 Tiwari, Shri R S.  
 Tiwary, Pandit D.N  
 Tripathi, Shri V.D.  
 Umrao Singh, Shri  
 Upadhyaya, Shri Shiva Datt  
 Wilson, Shri J.N.

*The motion was negated*

**Mr. Speaker:** I suppose I can put all the other amendments together.

**Shri M. E. Masani:** We would like to have separate voting, Sir

**Mr. Speaker:** Should we take up the time of the House?

**Shri Jaipal Singh:** Sir, I am rather in a fix. I find that below the Ayes and Noes the total is noted there as 150. I submit that the last line may be incorrect. Any hon. Member can be present here and he need not operate this thing at all. So, the last figure does not necessarily indicate that so many are present. I can understand present and voting.

**Mr. Speaker:** We are not going by the last figure. We are only concerned with Ayes and Noes. The other is for checking up.

Which is the amendment of Mr. Masani?

**Shri M. E. Masani:** Nos. 208 and 209.

**Some Hon. Members:** We want to hear the amendments, Sir.

**Mr. Speaker:** Hon. Members must have the Order Paper with them. There is other pressing work before the House. Shri Masani made a big speech about that; how can anybody forget that?

**Mr. Speaker:** The question is:

That at the end of the motion, the following be added, namely:—

“and expresses the hope that the reference to co-operation in paragraph 11 of the Address has no reference to the proposal to institute joint ‘co-operative’ farming in place of the system of peasant family farming.”

*The motion was negated.*

**Mr. Speaker:** The question is:

That at the end of the motion, the following be added, namely:—

“and expresses the hope that the reference to agrarian reforms in paragraph 11 of the Address has no reference to the proposal to impose a ceiling on agricultural holdings.”

*The motion was negated.*

**Mr. Speaker:** I will now put all the other amendments to vote.

\*Amendments Nos. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 16, 17, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 89, 90, 91, 92, 93, 94, 95, 96, 97, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 147, 148, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 162, 163, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, and 206 were put and negatived.

**Mr. Speaker:** I will now put the original motion to vote.

The question is:

"That the Members of Lok Sabha assembled in this session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 9th February, 1959"

The motion was adopted

15.46 hrs.

#### WORKMEN'S COMPENSATION (AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now continue further discussion of the Workmen's Compensation (Amendment) Bill. Shri P. K. Deo

**Shri P. K. Deo (Kalahandi):** Mr. Speaker, Sir, in view of the rapidly expanding industrial activity in this country, the Workmen's Compensation Act needed a through change. Even

"The original Nos. of the amendments moved on 13.2.59 in brackets at the end of the text have alone been reproduced at the stage of final disposal."

though such changes are long overdue, it is a pity that up till now Government has not come forward with a comprehensive legislation. At long last, Government comes forward with this amending Bill with slight improvements.

Though the amending Bill falls far short of the expectations of the workers and the prime needs of the day, I support it. It is not a fact that Government are not aware of the shortcomings of the original Act. It was in 1953 and again in 1955 that Government circulated certain memoranda suggesting amendments to the Workmen's Compensation Act. It was circulated to the various State Governments and the various employers' organisations and various trade unions for their reactions. I am surprised to find that most of those amendments which were suggested in those memoranda do not find a place in this amending Bill.

In the 1955 memorandum the maximum limit of wage to be eligible for compensation was suggested at Rs. 500/-. But, in this amending Bill I find that the maximum limit has been kept at Rs. 400/-. Of course, the memorandum was sent in December 1955 and 1955 was the pre-general election year. Like all election promises that are to be violated, naturally, those amendments which were suggested in 1955 do not find a place in this amending Bill.

In the original Act, the limit of wage was fixed at Rs. 300/- per month. With all humility, I beg to submit to this House that the maximum limit should be fixed at Rs. 500/-. What is after all Rs. 500/-? What is its value with the low purchasing power of the rupee when you compare it with Rs. 300/- of 1923? The payment of compensation arises mainly out of accidents and occupational diseases.

Our hon. Prime Minister has many a time rightly said that we are passing through two revolutions, that is the industrial revolution and the atomic revolution. With the increas-